

State Vs Veer Singh
FIR no. 809/15
PS Sultan Puri
U/s 302/201/34 IPC

05.06.2020

This is an application for interim bail moved on behalf of accused by learned LAC. The application has been received through Jail Superintendent.

Present:- Ms. Shashi Jaiswal, learned LAC for applicant in person.

Reply to said application could not be called in light of the recent nation wide lockdown on account of outbreak of Covid-19. Judicial record, if any, could not be called due to closure of courts on account of aforesaid reasons.

No previous criminal record is annexed with application.

Heard.

It is stated in the application that the present application is being moved pursuant to the decisions taken in the High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima Kohli, Judge, High Court of Delhi and Executive Chairperson, DSLSA. It is further stated in the application that the alleged sections falls into category decided by Hon'ble High Power Committee vide order dated 18.05.2020 in which the applicant is facing trial u/s 302 IPC and is in JC since more than 02 years.

Accused is in custody since 18.09.2015.

In light of recent Apex Court decision in writ petition no.1/2020 and Hon'ble High Court decision in writ no. 2945/2020 and pursuant to the decisions taken in the High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima Kohli, Judge, High Court of Delhi and Executive Chairperson, DSLSA, accused is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19. Accused is directed to furnish his telephone number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone open/operating during the entire period of interim bail.

Application is disposed off accordingly.

Copy of order be given dasti to learned LAC.

Copy of order be sent to Jail Superintendent. Application along with order be sent to the concerned court.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1466/20
State Vs Manoj Kumar Gupta
FIR no. 067/17
PS North Rohini
U/s a420/468/471/506 IPC

05.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Man Mohan Goel, learned counsel for applicant/accused.

Arguments on bail application heard.

It is submitted by learned counsel for applicant that application may be treated as application for interim bail only and as and when accused would come out he would prepare a plan for payment to the complainant and would submit the same before the concerned court.

Arguments considered.

Considering the period of custody of accused in jail i.e. about two years and that trial is also continuing and there is no possibility of accused tampering with evidence or influencing the witness, accused is admitted to interim bail for a period of 45 days from today on furnishing personal bond for an amount of Rs.50,000/- to

the satisfaction of Jail Superintendent with the condition that within 45 days accused shall furnish plan for repayment to the complainant. Accused is further directed to furnish surety bond for an amount of Rs.50,000/- within 15 days when the normal functioning of the court is resumed to the satisfaction of concerned court. Accused is directed to furnish his telephone number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone open/operating during the entire period of interim bail.

Application is accordingly disposed off.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1430/20
State Vs Anil Sharma
FIR no. 224/19
PS Subhash Place
U/s 376/342/506 IPC

05.06.2020

Statement of Ms. Alka Kusma, D/o Mehru Kusma, R/o B-63, Basant
Vihar, Delhi.

ON SA

I am the complainant in the present matter. I pray that
accused be released on bail as it was family matter.

RO & AC

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1430/20
State Vs Anil Sharma
FIR no. 224/19
PS Subhash Place
U/s 376/342/506 IPC

05.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Rakesh Rajput, learned counsel for applicant/accused.

Complainant in person.

Arguments on interim bail application heard.

Complainant is the sister of wife of accused. It is alleged that accused has sexually assaulted the complainant on 15.06.2019. FIR was registered on 19.07.2019.

Complainant is present in person and has submitted that she is willing that accused be released on interim bail as it was family matter. Her statement to this effect has been recorded separately.

Accused is in custody since 08.09.2019. As per medical report of complainant, rape could not be confirmed. In the facts and circumstances accused is admitted to interim bail for a period of 45 days from today on furnishing personal bond for an amount of Rs.50,000/- to the satisfaction of Jail Superintendent and further

furnishing surety bond for an amount of Rs.50,000/- within 15 days when the normal functioning of the court is resumed to the satisfaction of concerned court. Accused would not threaten the complainant or approach her. Accused is directed to furnish his telephone number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone open/operating during the entire period of interim bail.

Application is accordingly disposed off.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1467/20
State Vs Hemraj
FIR no. 186/18
PS Kanjhawala
U/s 302/34 IPC

05.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Anil Dagar, learned counsel for applicant/accused.

This is an application for interim bail.

As per report of IO factum of marriage of sister of accused could not be confirmed. IO is directed to make further efforts to verify the fact of marriage of sister of accused.

At request, application be put up on 12.06.2020.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1465/20
State Vs Rakesh Kumar
FIR no. 95/20
PS Subhash Place
U/s 384/420/411/482 IPC

05.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Aditya Dhawan, learned counsel for applicant/accused.

Arguments on bail application heard.

It is argued by learned counsel for accused that further custody of accused would amount to pre-trial sentence and the allegations against accused are punishable to maximum punishment of three years only.

Counsel for accused has prayed for regular bail or in the alternative for interim bail.

Arguments considered.

As per allegations, accused is working as Head Constable with Delhi Police. He had extorted Rs. 2.00 lakhs from the complainant by threatening him. Footage of accused was captured in CCTV. No ground for regular bail is made out.

Considering that another case FIR no. 309/2011 u/s 384/506/34 IPC is also registered against the accused, no ground for interim bail. Application is accordingly dismissed.

Copy of order be sent to learned counsel for applicant/accused through Whatsapp/email.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1431/20
State Vs Amit
FIR no. 79/20
PS Prem Nagar
U/s 498A/304B/34 IPC

05.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

None for applicant/accused.

None has appeared on behalf of applicant/accused despite repeated calls since morning. It is already 02.15 pm.

It is informed by Naib Court that the bail application of the present accused was dismissed on 04.06.2020.

In the facts and circumstances, bail application is dismissed.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1442/20
State Vs Vishal Panchal
FIR no. 176/19
PS Vijay Vihar
U/s 376/506/384 IPC & 4/6/12 POCSO Act

05.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Partap Singh Yadav, learned counsel for applicant/accused.

IO in person.

Prosecutrix in person.

Arguments on bail application heard.

It is argued by learned Sh. Partap that without admitting and without prejudice to the right and submissions which may be taken during defence of accused, FIR is false on the face of it as there had been multiple sexual interactions between the victim, Mr. Mohit Mathur and applicant Vishal Panchal between 2017 to 2019 but no complaint was made by victim against Mr. Mohit Mathur or his client. He submits that at the most it may be said that victim with her due consent entered into physical relationship with Mohit Mathur and/or applicant.

Earlier application for interim bail of accused was dismissed on 14.01.2020 on the ground that accused was allegedly threatening

the victim from jail itself. Apart from this there is another case u/s 308 IPC and section 24 Arms Act against the accused.

It is submitted by victim who is present in person with her uncle that accused persons are still threatening her by calling on telephone of her uncle Shashi Kumar on mobile number 9968509444 and 9650282382.

In January 2020 also same submissions were made by victim. Court has specifically inquired from the IO as to what was done by her for protection of the victim and/or her family who are witnesses also. IO has stated that she was waiting for written complaint from the complainant side. It is unfortunate that IO is not sensitive about the security of the victim and has not even verified the facts stated by her and/or her family members.

At this stage, IO submits that she would take proper action for verifying the facts stated by victim and for security of victim and/or her family members.

Court expects that IO shall discharge her duties to verify all facts as well as for protection of the victim and/or her family members.

Considering the facts and circumstances, application is dismissed.

Copy of order be sent to learned counsel for applicant/accused through Whatsapp/email.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1128/20
State Vs Ronak Ali
FIR no. 1161/19
PS Sultan Puri
U/s 328/376/506 IPC

05.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Anup Kumar Gupta, learned counsel for applicant/accused.

Arguments on bail application heard.

It is argued by learned counsel for applicant/accused that though previous two bail applications of accused have been dismissed but the present application has been moved by accused in view of the urgency i.e. mother of accused aged about 71 years is seriously ill and presence of accused is required for her proper treatment. It is further submitted that due to wide spread pandemic of Covid-19 in jail accused may also get infection, it is prayed interim bail be granted.

Considering that previously two bail applications have already been dismissed and further considering the report of IO that four brothers of accused are residing along with his mother and they can take care of mother of accused, no ground for bail at this stage.

Application is dismissed.

Copy of order be sent to learned counsel for applicant/accused through Whatsapp/email.

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1484/20
State Vs Shambhu
FIR no. 367/19
PS Prem Nagar
U/s 420/468/471/34 IPC

05.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Ms. Seeta Mishra, learned counsel for applicant/accused.

Arguments on bail application heard.

It is submitted by learned Ms. Seeta that accused is innocent and there is no previous involvement of accused. She further submits that allegations in FIR are false and there is no receipt of payment allegedly given by complainant to the accused. As per allegations in FIR, complete payment of about Rs.27.00 lakhs was given by complainant to accused on different dates. Further on 13.03.2019 accused had taken those bayana receipts from the complainant which was issued by accused in the guise of getting a deal of immovable property in favour of complainant. Later on accused had promised to repay the money to complainant or to arrange a new immovable property but nothing was done by accused.

Considering the facts and circumstances, no ground for bail at this stage. Application is dismissed.

Copy of order be sent to learned counsel for applicant/accused through Whatsapp/email.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1491/20
State Vs Vikram Singh @ Vikash KUMar
FIR no. 62/20
PS Vijay Vihar
U/s 376/506 IPC Section 6 POCSO Act

05.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Digvijay Singh , learned counsel for applicant/accused.

Learned counsel for applicant seeks adjournment on the ground that he met with an accident.

At request, interim bail application be put up on 08.06.2020.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1306/2020
State Vs Shyam Kumar Singh
FIR no. 303/2019
PS Kanjhawala
U/s 363/376/328/506 IPC & 6 POCSO Act

05.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. B. K. Pandey, learned counsel for applicant/accused.

It is submitted by learned counsel for applicant/accused that last rituals of the grand father of applicant/accused are already performed on 31.05.2020 and the present application was filed by accused mainly to attend those rituals. He submits that the present application may be dismissed as withdrawn with liberty to accused to move appropriate application as and when required.

In view of the submissions of learned counsel for applicant/accused bail application of accused is dismissed as withdrawn with liberty to file fresh application as and when required.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1425/2020
State Vs Jitender @ Jai Chander
FIR no. 680/2019
PS Sultan Puri
U/s 376/506 IPC & 6 POCSO Act

05.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Learned counsel for applicant/accused.

Reply filed by IO.

Arguments on bail application heard.

It is submitted by learned counsel for applicant/accused that this is a false FIR lodged against his client as accused was having matrimonial dispute with his wife i.e. mother of prosecutrix.

As per allegations accused had sexually assaulted his minor daughter in November,2018. Thereafter, accused made multiple sexual relations with the victim. Victim got pregnant and then she was medically examined and the mother of the victim got to know about the incident, thereafter the complaint was lodged.

Considering the seriousness of allegations and facts and circumstances of the case no ground for grant of bail.

Applications stands dismissed.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1477/2020
State Vs Karan Parcha
FIR no. 537/2019
PS Sultan Puri
U/s 392/394/411/34 IPC

05.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Sanjeev Tomar, learned counsel for applicant/accused.

Learned counsel for applicant/accused submits that he wants to withdraw the interim bail application.

In view of the submissions of learned counsel for applicant/accused interim bail application of accused is dismissed as withdrawn with liberty to file fresh application as and when required.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1478/2020
State Vs Dimple
FIR no. 479/2015
PS South Rohini
U/s 395/397/412 IPC

05.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Rakesh Kumar , learned counsel for applicant/accused.

An application for furnishing the surety bond in respect of order dated 12.01.2016 moved by ld. Counsel for applicant/accused.

It is submitted by learned counsel for applicant/accused that earlier bail bond could not be furnished by him because accused was under going sentence in some other court. He further submits that now the sentence in other case has been suspended, hence he intends to furnish bailbond pursuant to the order dated 12.01.2016.

Heard.

Accused may furnish personal bond and bail bond in terms of order dated 12.01.2016 as per circular no. D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 Dated, Delhi 2nd June 2020.

Application stands disposed off.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1479/2020
State Vs Sumit @ Kalu
FIR no. 633/2017
PS Sultan Puri
U/s 307/394/397/302/34 IPC

05.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Ms. Shashi Jaiswal , learned counsel for applicant/accused.

Reply to interim bail application filed by Inspector Gulshan Nagpal.

Learned counsel for applicant/accused submits that she wants to withdraw the interim bail application.

In view of the submissions of learned counsel for applicant/accused interim bail application of accused dismissed as withdrawn.

Interim bail application dismissed as withdrawn.

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1480/2020
State Vs Sunil @ Sanju
FIR no. 386/2019
PS Kanjhawala
U/s 376/506/509 IPC & U/s 6 POCSO Act

05.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. R. K. Upadhyay, learned counsel for applicant/accused.

Issue notice to complainant for 08.06.2020.

Soft copy of the application and this order sheet be sent through Whatsapp to IO/SHO concerned . Complainant may join the proceedings through video conferencing on Webex App or in person.

Bail application be put up on 08.06.2020

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1482/2020
State Vs Montu @ Aniket
FIR no. 292/2019
PS Kanjhawala
U/s 336/34 IPC & 25/54/59 Arms Act

05.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Ms. Sukanya Hazarika, learned counsel for applicant/accused.

Reply filed by SI Pradeep Singh.

Learned counsel for applicant/accused submits that she wants to withdraw the bail application.

In view of the submissions of learned counsel for applicant/accused bail application of accused is dismissed as withdrawn with liberty to file fresh application as and when required.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1483/2020
State Vs Montu @ Aniket
FIR no. 270/2019
PS Kanjhawala
U/s 307/336/34 IPC & 25/54/59 Arms Act.

05.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Ms. Sukanya Hazarika, learned counsel for applicant/accused.

Reply filed by SHO PS Kanjhawala.

Learned counsel for applicant/accused submits that she wants to withdraw the bail application.

In view of the submissions of learned counsel for applicant/accused bail application of accused is dismissed as withdrawn with liberty to file fresh application as and when required.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1485/2020
State Vs Pankaj Kumar
FIR no. 220/2020
PS Keshav Puram
U/s 376 IPC & Section 6 of POCSO Act

05.06.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 105 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. R. K. Upadhyay, learned counsel for applicant/accused.

Issue notice to complainant for 08.06.2020.

Soft copy of the application and this order sheet be sent through Whatsapp to IO/SHO concerned . Complainant may join the proceedings through video conferencing on Webex App or in person.

Bail application be put up on 08.06.2020

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/05.06.2020